

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.255/99
(From the Judgement and order dated 05/08/98 in CRLW214/98
OF THE HIGH COURT OF DELHI AT N. DELHI)

OTTAVIO QUATTROCCHI Petitioner(s)

VERSUS

C.B.I., N.D. Respondent(s)

(with Appln.(s). for ex-parte stay)

Date: 22/02/99 This Petition was called on for hearing today.

CORAM:

HON BLE MR. JUSTICE G.T. NANAVATI
HON BLE MR. JUSTICE S.N. PHUKAN

For Petitioner(s) Mr. Rajinder Singh, Sr. Adv.
Mr. DC. Mathur, Sr. Adv.
Mr. Mohit Mathur, Adv.
Ms. Vimla Sinha, Adv.
Mr. Amitesh Kumar, Adv.
Mr. Gopal Singh, Adv.

For Respondent (s) Mr. Soli J. Sorabjee, AG.
Mr. CS. Vaidyanathan, ASG.
Mr. KK. Venugopal, Sr. Adv.
Ms. Sushma Suri, Adv.
Mr. P. Parmeshwaran, Adv.

Upon hearing counsel the Court made the following

ORDER

Mr. Rajinder Singh, learned senior counsel for the petitioner, states that the petitioner has no objection in appearing before the court and executing a bond for his appearance in that court as and when his presence is required in connection with the case arising out of Crime No . RC 1(A)/90/ACU-IV. He further states that the petitioner will also cooperate with the investigating authorities who want to interrogate him and for that purpose, he will remain in India for a period of two weeks.

In view of this statement made on behalf of the petitioner, we direct the petitioner to appear before the Special Judge, Delhi, who is dealing with this case on 15.3.1999. He will remain present in India for two weeks thereafter so as to enable the investigating authorities to interrogate him. We direct the investigating authorities not to arrest the petitioner on his arrival in India nor during the period of investigation and further direct that after the investigation is over, he shall be permitted to leave this country.

It is clarified that our order will not preclude the learned Special Judge to pass any appropriate order in future if passing of such an order becomes necessary regarding petitioner s presence before the court.

The petition is disposed of accordingly.

(Madhu Arora)(D.D. Jindal)
Court Master Court Master